

20.8.2020

CT Case No. 5/2019
ED vs. Century Communication Ltd. & Ors.

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

Present Online :

Sh. N. K. Matta, Ld. Spl. PP for ED through VC.

Sh. Ankit Bhatia, Ld. Counsel for accused through VC.

Mr. Matta submits that some hindrances came in investigation due to lockdown and restrictions on account of Covid-19. It is further submitted that statement of Mr. P. K. Tewari, who is an old person is to be recorded for the same and for other investigation, two months time is required. Mr. Ankit Bhatia, Ld. Counsel for accused submits that the investigation is going on endlessly. Let the investigation be completed as early as possible.

Re-notify the matter for 23.12.2020.

Dated 20-8-2020



Anuradha Shukla Bhardwaj
Special Judge PC Act 21 RADC
New Delhi